
(2018) 04 P&H CK 0060
In the Punjab And Haryana At Chandigarh
Case No : CWP-8164-2018

Amar Singh and others

APPELLANT

Vs

State of Punjab and others

RESPONDENT

Date of Decision : 03-04-2018

Acts Referred:

Constitution Of India, 1950 — Article 226, 227

Citation : (2018) 04 P&H CK 0060

Hon'ble Judges : Jitendra Chauhan, J

Bench : Single Bench

Final Decision : Disposed Of

Judgement

JITENDRA CHAUHAN, J.

This writ petition under Articles 226/227 of the Constitution of India has been filed for the issuance of a writ, in the nature of mandamus directing the respondents to pay arrears of difference of pay after restoration of 4 special increments in accordance with the judgment in LPA-1161-2009

(Annexure P-8) as modified by Hon'ble the Supreme Court in SLP (C) 13027-2011 decided on 16.07.2014 (Annexure P-9).

Learned counsel for the petitioners states that at this stage he would be satisfied, if a direction is issued to respondent No.2 to consider and decide

the claim of the petitioners in the light of judgment passed by this Court in LPA-1161-2009 (Annexure P-8) and judgment passed by Hon'ble the

Supreme Court in SLP (C)-13027-2011 decided on 16.07.2014 (Annexure P-9) where relief to the extent of restoration of 4 special increments have

already been allowed. However, the difference of the arrears have not been paid. It is asserted that for redressal of the grouse, the petitioners

submitted representation dated 01.06.2017 (Annexure P-11), however, the same has not been acted upon.

Heard.

In view of the above, without adverting to the merits of the case, the present petition is disposed of with a direction to respondent No.2-Chief

Engineer, Ranjit Sagar Dam, Shahpurkandi Township, Tehsil & District Pathankot to consider and decide the representation dated 01.06.2017

(Annexure P-11) in the light of Annexures P-8 and P-9 expeditiously at this stage. In case, on consideration, the competent authority reaches to the

conclusion that the benefit claimed by the petitioners is admissible to them, in such eventuality, the consequential relief be allowed to them, within a

period of six weeks thereafter. However, in case the competent authority feels that the relief claimed by the petitioners is not admissible to them or

made out, in that case, a speaking order be passed in the matter.